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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA NO. 2865/2004

This the 3<sup>rd</sup> day of December, 2004

HON'BLE MR. JUSTICE M.A. KHAN, VICE CHAIRMAN (J)  
HON'BLE MR. S.K.MALHOTRA, MEMBER (A)

Mr. Mohd. Ibrahim  
S/o Sh. Haji Abdul Hamid,  
Retired Sorting Assistant Gali No.19,  
House No. RZ-344/19, Tughlakabad Extension,  
New Delhi-110019.

(By Advocate: Sh. T.D.Yadav)

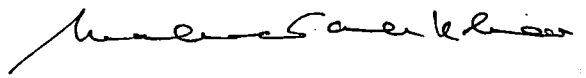
Versus

1. The Union of India through the Secretary,  
Ministry of Communciations, Department  
Of Posts, Dak Bhawan,  
New Delhi-110001.
2. The Chief Postmaster General,  
Department of Posts, U.P.Circle,  
Lucknow-226001 (U.P.)
3. The Director Postal Services  
(Head quarters) O/o the Chief Postmaster  
General U.P.Circle, Lucknow-226001 (U.P.)
4. The Senior Superintendent,  
Railway Mail Services,  
Department of Posts,  
RMS "O" Division,  
Lucknow-226004 (U.P.)

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)


Applicant is working as Sorting Assistant under the Resp. No.4 in the Office of Senior Superintendent. He was dismissed from service on 20.9.1995. It was challenged in OA-1977/1999. This order was quashed and the applicant was reinstated in service. Thereafter the applicant was granted voluntary retirement w.e.f. 21.2.2001. Applicant has filed this OA claiming arrears of pay for the suspension period with penal interest, which according to him has not been paid and he further sought the relief for direction to the respondents to pay the

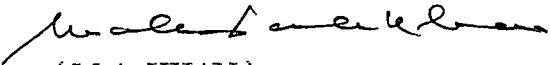


retrial benefits. In the OA it is submitted that the representation dated 23.7.2003 (Annexure A-1 to the OA) was submitted to the respondents which had not been decided by the respondents.

2. In the totality of the facts and circumstances, we are of the view that OA may be disposed of at this stage without service of formal notice on the respondent by giving direction to the respondents to dispose of the representation of the applicant.

3. Accordingly, we direct the respondent to consider the representation of the applicant, which is Annexure A-1, and decide it by passing a reasoned and speaking order within three months from the date a copy of this representation along with the copy of this order is received by him. Applicant shall serve the copy of the order and the copy of the representation on the respondent within 15 days. OA stands disposed off with the above directions.

  
( S.K. MALHOTRA )  
Member (A)

  
( M.A. KHAN )  
Vice Chairman (J)

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